

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:400
ANSWERED ON:27.07.2010
INSURANCE SCHEME FOR FISHERMEN
Rajesh Shri M. B.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether an insurance scheme for the fishermen and fishworkers is being implemented:
- (b) if so, the details of the terms and conditions of the scheme; and
- (c) the number of fishermen benefitted under the scheme during each of the last three years and the current year?

Answer

THE MINISTER OF STATE FOR AGRICULTURE, CONSUMER AFFAIRS., FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) and (b): Yes Madam. Under the `Group Accident insurance for Active Fishermen`, which is a component of the Centrally Sponsored `National Scheme of Welfare of Fishermen, all eligible fishermen are insured for Rs. 1,000,00/- against death or permanent total disability and Rs. 50,000/- for partial permanent disability. The benefit of the Scheme accrues to the fishermen free of cost as the entire amount annual premium is shared by the Centre and the State Governments on 50:50 basis. In case of North-Eastern States, 75% premium is met by the Centre, whereas 100% premium in the case of Union Territories is borne by the centre.

(c): In 2007-2008, 2008-2009 and 2009-10. Central share of annual premium for coverage of 1974801, 3320091 and 3312735 fishermen was released respectively. During the current financial year, no Central share has so far been released.